

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. IA/1353/2024 IN C.P. (IB)/134(MB)2023

IN THE MATTER OF

Canara Bank

Vs

Timblo Engineering Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 23.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Sunita Rawat (PH)

For the Respondent:

ORDER

I.A. 1353/2024

The Ld. Counsel for the Applicant wishes to withdraw the present application as fresh application for restoration has already been filed. In view of the same, I.A. is disposed of.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)